

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:4371
ANSWERED ON:21.04.2015
EXEMPTION FROM PAYMENT OF NPV
Somaiya Dr. Kirit

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Ministry has received a request from Mahagenco for 100% exemption for payment of Net Present Value (NPV) against land allotted by forest Department for their solar power project at Dhule, Maharashtra;
- (b) if so, the present status of the request;
- (c) whether the Ministry is implementing the Supreme Court's order on NPV exemption;
- (d) whether NPV is given in case the projects are related to non-conventional energy such as wind and solar energy or only for wind energy;
- (e) if so, the details thereof; and
- (f) the time by which 100% NPV exemption is likely to be given to Mahagenco for the said project?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (f) As per the Judgement of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No. 566 in WP(C) No. 202/1995 and as per the guidelines issued by this Ministry vide letter No. 5-3/2007-FC dated 05.02.2009 in this regard, Net Present Value is being deposited by different user agency as per the laid down rates and procedure. The above said order provides for certain exemptions and relaxations including in case of wind energy. However, no exemption and relaxation has been provided to solar energy. In case of diversion of 460 ha of forest land for 125 MW grid interactive solar photo voltaic Power Project in district Dhule, Maharashtra, the Net Present Value has been already deposited by the user agency.